

**SUPREME COURT OF INDIA**

This file relates to the proposal for appointment of following three Advocates, as Judges of the Kerala High Court:

1. Shri Conrad Stansilaus Dias
2. Shri Mohammed Nias C.P.
3. Shri Paul K.K.

The above recommendation made by the then Chief Justice of the Kerala High Court on 12<sup>th</sup> April, 2018, in consultation with his two senior-most colleagues has the concurrence of the Chief Minister and the Governor of Kerala.

In order to ascertain suitability of the above-named recommendees for elevation to the High Court, we have consulted our colleagues conversant with the affairs of the Kerala High Court. Copies of letters of opinion of our consultee-colleagues received in this regard are placed below.

For purpose of assessing merit and suitability of the above-named recommendees for elevation to the High Court, we have carefully scrutinized the material placed in the file including the observations made by the Department of Justice therein. Apart from this, we considered it appropriate to have interaction with all the recommendees. On the basis of interaction and having regard to all relevant factors, the Collegium is of the considered view that S/Shri (1) Conrad Stansilaus Dias, (2) Mohammed Nias C.P., and (3) Paul K.K., are suitable for being appointed as Judges of the Kerala High Court.

In view of the above, the Collegium resolves to recommend that S/Shri (1) Conrad Stansilaus Dias, (2) Mohammed Nias C.P., and (3) Paul K.K., Advocates, be appointed as Judges of the Kerala High Court. Their *inter se* seniority be fixed as per the existing practice.

( Ranjan Gogoi ), C.J.I.

( S.A. Bobde), J.

( N.V.Ramana), J.

March 25, 2019.

